

**CENTRAL ADMINISTRATIVE TRIBUNAL  
MADRAS BENCH**

**OA 310/01503/2015**

**Dated Monday the 2<sup>nd</sup> day of November Two Thousand Fifteen**

**P R E S E N T**

**HON'BLE MR. JUSTICE B. SESHASAYANA REDDY, Member (J)  
&  
HON'BLE DR. P. PRABAKARAN, Member(A)**

G. Jagadesan (Gangman)  
S/o. Govindasamy,  
Aanangoor Railway Station,  
Tiruchengode Taluk,  
Namakkal District.

... Applicant

**By Advocate : M/s. N. Umapathi**

**Vs.**

Union of India Rep. by  
The Divisional Personnel Officer,  
Souther Railway,  
Divisional Office,  
Personnel Branch,  
Salem.

... Respondent

**By Advocate :Mr. P. Srinivasan**

**ORDER**

**(Pronounced by Hon'ble Mr. Justice B. Seshasayana Reddy, Member(J))**

This O.A. is filed by G. Jagadesan Under Section 19 of the Administrative Tribunal's Act seeking direction to the respondents to pay the retirement benefits with interest @18% with effect from 28.3.2013.

2. The applicant joined service on 21.3.1983 in the respondents department. He completed more than 31 years of service. While so, a Charge-memo No. SA/W/349/DAR/43 dated 23.08.2013 came to be issued on the ground that he

*Pr Reddy*

misbehaved with his superior, Shri Dharmalingam, G. Mate, Garg No.10/ANV. On the basis of the inquiry report, he came to be terminated from service with effect from 23.8.2013. He filed an appeal before the Additional Divisional Railway Manager assailing the order of removal. The appellate authority modified the order of removal to compulsory retirement. However, his compulsory retirement benefits are not settled on the ground of some objections raised by his wife, namely, Malliga. Hence, he approached this Tribunal invoking the jurisdiction under Section 19 of the Administrative Tribunal's Act seeking the relief stated supra.

3. Heard learned counsel appearing for the parties.
4. It is contended by learned counsel appearing for the applicant that O.A. filed by Malliga in O.A. No. 1479/2014 ended in dismissal and as on this day there is no legal impediment to the respondents to settle the terminal benefits of the applicant.
5. In that view of the matter, we deem it appropriate to dispose of this O.A. by directing the respondents to settle the terminal benefits of the applicant, preferably, within a period of three months from the date of receipt of copy of this order. Accordingly this O.A. is disposed of. However, there shall be no order as to costs.